

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/SPECIAL CIVIL APPLICATION NO. 8040 of 2022**

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CHANDUBHAI BHAGWANDAS PATEL
Versus
UNION OF INDIA

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Appearance:

MR HIRAK R SHAH(12499) for the Petitioner(s) No. 1

MR UTKARSH R SHARMA(6157) for the Respondent(s) No. 1,2,3

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CORAM: HONOURABLE MR. JUSTICE N.V.ANJARIA
and
HONOURABLE MR. JUSTICE BHARGAV D. KARIA

Date : 19/10/2022

ORAL ORDER

(PER : HONOURABLE MR. JUSTICE N.V.ANJARIA)

Learned advocate Mr. HIRAK SHAH for the petitioner stated that the respondent-authority has already granted the refund and in that view the cause for prosecuting this petition does not survive.

In view of his statement and subsequent development of granting of refund, the petition is disposed of as not survived. Notice is discharged. Interim relief, if any, stands vacated.

(N.V.ANJARIA, J)

(BHARGAV D. KARIA, J)

JYOTI V. JANI